

2023 LiveLaw (SC) 179

IN THE SUPREME COURT OF INDIA

DR. D.Y. CHANDRACHUD; CJI., PAMIDIGHANTAM SRI NARASIMHA; J., J.B. PARDIWALA; J.

Writ Petition(s)(Civil) No(s).195/2023; 03-03-2023

VIJAYALAKSHMI JHA *versus* UNION OF INDIA

Constitution of India, 1950; Article 32 - A petition under Article 32 of the Constitution cannot be maintained in order to challenge a binding judgment of this Court.

For Petitioner(s) Mr. Anil Kumar Jha, AOR

ORDER

1 Invoking the jurisdiction under Article 32 of the Constitution, the petitioner has sought the following relief:

“i) Issue appropriate writ/writs, order/orders, direction/directions including the writ of Mandamus and commanding the respondent re-interpret the sec. 24 (2) of the land acquisition Act 2013 and declare that judgment dt. 6th March 2020 passed in SLP (C) 90369038 of 2016 etc. Indore Development Authority vs. Manoharlal and Ors. Reported in (2020) 8 SCC 129 and verdicts passed therein no longer good law and accordingly over rule the same.”

2 A petition under Article 32 of the Constitution cannot be maintained in order to challenge a binding judgment of this Court. We, therefore, decline to entertain the petition. The petition is accordingly dismissed.

3 Pending application, if any, stands disposed of.

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